


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 06.06.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 107/16	TP 172/17	For Clarification	391/394	ORCC Solutions Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	A. MURALI	Adv. for Petitioner	
2.	Perkal. K. Arjun		

Counsel for Petitioner Company is present. The matter is listed today for clarification though it is originally posted for orders.

The Tribunal gets clarification from the counsel that the Petitioner company has not become 100% subsidiary of the wholly owned company as on 01.04.2015. The petitioner company has become subsidiary of the wholly owned company on 08.07.2015. The counsel would contend that the appointed date is fixed only for the purpose of consolidation of accounts. The counsel submitted that the petitioner company has become 100% of the transferee company and there is no need to change the appointed date.

List it for orders on 15.06.2017.


MEMBER (J)


MEMBER (T)